

आयकर अपीलीय अधिकरण, 'डी' न्याय पीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL, 'D' BENCH, CHENNAI
श्री वी. दुर्गा राव, न्यायिक सदस्य एवं श्री जी. मंजुनाथ, लेखा सदस्य के समक्ष
BEFORE SHRI V.DURGA RAO, JUDICIAL MEMBER
AND SHRI G.MANJUNATHA, ACCOUNTANT MEMBER

आयकर अपील सं./I.T.A.No.2502 to 2504/Chny/2019

(निर्धारणवर्ष / Assessment Year: 2007-08 to 2009-10)

M/s. Cholamandalam Financial Holdings Ltd., Dare House, 234, NSC Bose Road, Chennai-600 001.	Vs	The Deputy Commissioner Income Tax, Large Taxpayers Unit-2, Chennai.
PAN: AA ACT 1249H		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	Mr.Saroj Kumar Parida, Advocate
प्रत्यर्थी की ओरसे/Respondent by	:	Mr. S.Bharath, CIT

सुनवाई की तारीख/Date of hearing	:	26.07.2021
घोषणा की तारीख /Date of Pronouncement	:	26.07.2021

आदेश / ORDER

PER BENCH:

These three appeals filed by the assessee are directed against the common order passed by the learned CIT(A)-9, Chennai dated 28.06.2019 and pertain to assessment years 2007-08, 2008-09 and 2009-10.

2. We have heard the counsel for the assessee and the Id. DR and also perused the materials available on record. At the time of hearing, learned counsel for the assessee has filed a letter along with Form No.3 issued by the Department under 'Vivad se Vishwas Scheme, 2020' and submitted that the assessee has availed the VSVS scheme to settle its pending

disputes. The Id.counsel for the assessee further submitted that the Department has accepted applications filed by the assessee in these appeals and issued Form 3 quantifying amount of taxes payable under VSVS scheme. Therefore, the Id.counsel for the assessee submitted that the assessee may be permitted to withdraw the above appeals. The Id.DR on the other hand has no objection for withdrawing above appeals filed by the assessee. Therefore, considering the fact that the assessee has filed application for withdrawal of appeals and has also filed Form 3 issued by the Department, we dismiss the appeals filed by the assessee as withdrawn. However, a liberty is given to the assessee to restore the appeals, in case the application filed by the assessee before the Designated Authority, is rejected for any reason.

3. In the result, all these three appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 26th July, 2021

Sd/-

(वी. दुर्गा राव)

(V.Durga Rao)

न्यायिक सदस्य /Judicial Member

चेन्नई/Chennai,

दिनांक/Dated 26th July, 2021

Sd/-

(जी. मंजुनाथ)

(G.Manjunatha)

लेखा सदस्य / Accountant Member

DS

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. Appellant
2. Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF.